COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1705 OF 2019 IN
DFR NO. 2286 OF 2019

Dated: 16th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Renew Wind Energy (Rajasthan 3) Pvt. Ltd. ...Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s)	:	Mr. S. Venkatesh Mr. Aniket Prasoon Ms. Priya Dhankhar Mr. Kulbhushan Kumar Mr. Vikas Maini Mr. Krishnesh Bapat Ms. Lasya Pamidi
Counsel for the Respondent(s)	:	----

ORDER

IA NO. 1705 OF 2019

(Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

DFR NO. 2286 OF 2019

List the matter on ***23.09.2019***, subject to curing the defects

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

vt/mkj